

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Appeal No. 233/252/ND/2018**

**In the matter of:**

M/s. Credible Agro & Land Limited **....Appellant**  
Vs.  
ROC & Another. **....Respondent**

**Under Section: 252**

**Order delivered on 11.09.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Appellant : Mr. Mukesh Kumar, Adv.  
: Ms. Uma Verma CS  
: Mr. Gulshan Arora, CS  
For the Respondent : Ms. Kusum Yadav,  
Company Prosecutor  
For the IT : Mr. Puneet Rai, St. Counsel with  
Mr. Manas Tripathi, Adv.

**ORDER**

As per the order dated 29.08.2018 where it is mentioned that application is filed by the Income Tax Department being CA No. seeking to take on record the amended reply by the department with respect to certain demands against the appellant. The reply to the said application is filed by the appellant company giving the undertaking as required. As directed vide order dated 29.08.2018 the said documents are taken on record. Parties are heard. CA is disposed of in terms of the above order. The main application

being Appeal No. 233/252/ND/2018 is already reserved for orders.

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

Mukesh

